

Vacancy in post of D.G., National archives

3113. SHRI SITARAM YECHURY: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the post of Director General (D.G.) in National Archives is lying vacant since 2002;
- (b) if so, the reasons therefor;
- (c) whether Government has made any attempt to fill that post; and
- (d) if so, the details thereof and result therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) The post of Director General of Archives is lying vacant since 1-1-2002 due to the voluntary retirement of the then incumbent Dr. S. Sarkar.

(c) Yes, Sir.

(d) UPSC had processed for selection of a suitable candidate for the post of DG, NAI in the year 2005-06 but no officer could be recommended for appointment.

UPSC had suggested that amendments be made in the Recruitment Rules to the post of DG, NAI.

Revision of Recruitment Rules as suggested by the UPSC was taken up. The UPSC approved the RRs to the post of DG, NAI vide their letter dated 25th April, 2007.

While the approval of the Minister of Culture to the revised Recruitment Rules were being sought, instructions regarding selection of Director General (NAI) through the Search-cum-Selection process were received vide note of the Cabinet Secretariat dated 17th October, 2007. Accordingly the RRs have been Notified and the post has been advertised in the Employment News and leading Newspapers on 5 & 13 December 2009, respectively and enclosed as annexure. [See Appendix 218 Annexure No. 12]

D.G. National archives

3114. SHRI SITARAM YECHURY: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Government has issued a Gazette Notification modifying the recruitment criteria for the post of Director General (D.G.) National Archives;
- (b) if so, the details thereof;
- (c) whether it is also a fact that Government is trying to bring a non-historian to the post of D.G.; and
- (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) A copy of the Notification is enclosed as statement (See below).

(c) No, Sir.

(d) Does not arise.

Statement

[Part II - Sec. 3(i)]

THE GAZETTE OF INDIA: EXTRAORDINARY

MINISTRY OF CULTURE

NOTIFICATION

New Delhi, the 7th October, 2009

G.S.R.735(E) – In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the National Archives of India, Director General (Group - A) Recruitment Rules, 1981, in so far as it relates to the post of the Director General, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Director General in the National Archives of India, namely:-

1. Short title and commencement. - (1) These rules may be called the Ministry of Culture, National Archives of India, Director General, Group 'A' Post Recruitment Rules, 2009. (2) They shall come into force on the date of their publication in the Official Gazette.
2. Number of post, classification and scale of pay. - The number of post, its classification and the scale of pay attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.
3. Method of recruitment, age limit, qualifications, etc. - The method of recruitment to the said post, age limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (14) of the said Schedule.
4. Disqualifications. - No person, -
 - (a) who has entered into or contracted a marriage with a person having a spouse living, or
 - (b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.
5. Power to relax. - Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.
6. Savings. - Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, the ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

Schedule

Name of the post	Number of posts	Classification	Pay Band / Grade Pay	Whether selection post or non-selection post.	Whether benefit of added years of service admissible under rule 30 of the Central Civil Services (Pension) Rules, 1972.	Age limit for direct recruits.
1 Director General Educational and other qualifications required for direct recruits.	2 One * (2009) subject to variation dependent on workload. Whether age and educational qualifications prescribed for direct recruits will apply in promotes.	3 General Central Service, Group 'A', Ministerial Period of Probation, If any.	4 Pay Band IV (Rs. 37400-67000) and Grade Pay Rs. 10000. Method of recruitment, whether by direct recruitment or by promotion or by deputation and percentage of the vacancies to be filled by various methods.	5 Not applicable. In case of recruitment by promotion or deputation or absorption, grades from which promotion or and absorption contract to be made.	6 No. If a Departmental Promotion Committee exists, what is its composition? deputation or	7 Not applicable. Circumstances in which Union Public Service Commission to be consulted in making recruitment.
8 Not applicable.	9 Not applicable.	10 Not applicable.	11 By deputation or on contract basis.	12 (1) Deputation: Officers under the Central Government	13 Search-cum-Selection Committee consisting of:-	14 Consultation with Union Public Service

or State Governments or Union territories or Public Sector Undertakings or Universities or recognized research institutions or autonomous Organizations : (a) (i) holding analogous post on regular basis in the parent cadre or department ; or (ii) with three years' service in the grade rendered after appointment thereto on a regular basis in the post in the Pay Band of Rs.37400-67000/-with grade pay Rs.8700/- or equivalent in the parent cadre or Department; and (b) possessing the following educational qualifications and experience:

(i) Master's degree from a recognized university or equivalent;

1. Cabinet Secretary- Commission not necessary for filling up of post.

2. Principal Secretary to Prime Minister- Member.

3. Secretary, Department of Personnel and Training - Member.

4. Secretary Culture - Member.

5. Three experts drawn from one or more of the fields of history or archives or Information technology or library science to be nominated by the Prime Minister from amongst five experts recommended by the Ministry of Culture - Members.

Note: The Search-cum-Selection Committee shall adopt such flexible procedure as it deems fit for seeking out and considering names

8	9	10	11	12	13	14
				<p>(ii) fifteen years experience (including research work) in history or archives or library sciences or information technology out of which five years' experience shall be in the administration.</p> <p>Desirable:</p> <p>(i) Bachelor's Degree in Management from a recognized university or institute or equivalent.</p> <p>(ii) Diploma or Bachelor's Degree in Archival studies or related fields from a recognized university or equivalent.</p> <p>Note: The maximum age limit for appointment by deputation shall not exceed fifty six years as on the closing date or receipt of applications.</p> <p>(II) On Contract Basis: Persons possessing the qualifications & experience</p>	<p>of persons of outstanding ability in the respective field.</p>	

as prescribed in item I above for appointment by deputation.

Note 1: Appointment on contract basis shall be for a period of three years and may be extended subject to

satisfactory performance and maximum age limit of seventy years.

Note 2: The maximum age limit for appointment on contract shall not exceed sixty seven years as on the closing date for receipt of applications.

Note 3: In case of appointment on contract basis, the terms and conditions of service of the incumbent of the post shall as applicable to a Group "A" officer of the Central Government holding analogous post.

[F.NO.6-3/2009-A&A]
Lov Verma, Jt. Secy